



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/1221/2017 Date of decision: 24.2.2020

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A).**

...

Ashwani Kumar Bhardwaj, aged 59 years, son of Late Sh. H.L. Bhardwaj, Inspector (Group-C) Food and Supplies, U.T. Chandigarh and resident of House No.3410, Sector-46-C, Chandigarh.

...APPLICANT

BY: NONE FOR THE APPLICANT.

VERSUS

1. Union Territory, Chandigarh through its Secretary, Department of Food & Supplies and Consumer Affairs & Legal Metrology, U.T. Secretariat, Sector-9, Chandigarh.
2. The Director, Food & Supplies and Consumer Affairs & Legal Metrology, U.T. , Sector-17, Chandigarh.
3. The District Food & Supplies Officer, Food & Supplies and Consumer Affairs & Legal Metrology, U.T. , Sector-17, Chandigarh.
4. Sh. Pardeep Kumar, Inspector Grade-I, Food & Supplies and Consumer Affairs & Legal Metrology, Department, Sector-17, Chandigarh.

...RESPONDENTS

BY: SH. ASEEM RAI, COUNSEL FOR THE RESPONDENTS.



ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. The applicant lays challenge to order dated 6.9.2017 (Annexure A-12), whereby his claim for promotion to the post of Assistant Food Supply Officer, has been rejected.

2. On notice, respondents have filed reply.

3. Today, when matter came up for hearing, none put in appearance on behalf of the applicant.

4. Sh. Aseem Rai, learned counsel for the respondents produced order dated 18.12.2017, whereby case of the applicant was considered for promotion to the post of AFSO and he has been promoted as such w.e.f. 24.3.2014, the date when post of AFSO fell vacant and he stands relieved after extension in service w.e.f. 28.2.2018.

5. With regard to other plea of the applicant that he be given promotion from the date person junior to him had been so promoted, Sh. Rai submitted that Sh. Pardeep Kumar, (Respondent No.4) was promoted as Inspector Grade-I w.e.f. 9.11.2001, whereas applicant was promoted as such on 27.5.2005 and subsequently private respondent no.4 was promoted as AFSO by giving benefit of reservation on 21.12.2012. Thus, he submitted that plea of the applicant cannot be accepted. He also submitted that inter-se seniority of applicant as well as private respondent was never under challenge before any Court of law, therefore, based upon the



seniority list, named person has been given promotion, prior to applicant and he cannot claim any parity.

6. In view of the above discussion, we find no reason to entertain this petition. The O.A. being devoid of any merit is dismissed. No costs.

(NAINI JAYASEELAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Date: 24.2.2020.

Place: Chandigarh.

'KR'